

**GOVERNMENT OF INDIA  
MINISTRY OF RAILWAYS**

**LOK SABHA  
UNSTARRED QUESTION NO. 564  
TO BE ANSWERED ON 06.12.2023**

**SAFETY RULES OF PRIVATE TRAINS**

**564. SHRI MANICKAM TAGORE B. :**

**Will the Minister of RAILWAYS be pleased to state:**

- (a) whether it is a fact that the Railways has tightened safety rules in the operation of private trains and coaches and if so, the details thereof;**
- (b) whether it is a fact that the Railways has issued fresh guidelines for catering services and security checks and if so, the details in this regard;**
- (c) whether the decision came a month after a private coach transporting pilgrims went up in flames in Madurai, leaving nine passengers dead and a few others injured; and**
- (d) if so, the facts and details thereof?**

**ANSWER**

**MINISTER OF RAILWAYS, COMMUNICATIONS AND  
ELECTRONICS & INFORMATION TECHNOLOGY  
(SHRI ASHWINI VAISHNAW)**

**(a) to (d): A Statement is laid on the Table of the House.**

**\*\*\*\*\***

**STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (d) OF UNSTARRED QUESTION NO 564 BY SHRI MANICKAM TAGORE B. TO BE ANSWERED IN LOK SABHA ON 06.12.2023 REGARDING SAFETY RULES OF PRIVATE TRAINS**

**(a) to (d): There are uniform safety rules i.e. General and Subsidiary Rules for the operation of all trains, including private trains, on the Indian Railways network.**

**As a preventive safety measure, the following policy instructions were issued on 07.09.2023 with respect to provision of catering services in Full Tariff Rates (FTR) trains:**

- Catering facilities in all coaches/trains etc. booked on Full Tariff Rates (FTR) to be arranged by IRCTC, except for trains booked with Pantry Car.**
- In case of trains booked with Pantry Car under FTR, booking parties may either avail the catering facilities through IRCTC or provide the catering facilities using pantry, strictly in terms of the existing instructions, prohibiting flame based cooking in pantry cars.**

**It is further stated that, 'Police' and 'Public Order' are State subjects under the Seventh Schedule to the Constitution of India and, therefore, State Governments are responsible for prevention, detection, registration and investigation of crime and maintenance of law and order on Railways through their law enforcement agencies viz. Government Railway Police (GRP)/District Police. Railway Protection**

**Force (RPF) supplements the efforts of GRP/District Police to provide better protection and security to railway property, passenger area and passengers and for matter connected therewith.**

**As per Section 164 of the Railways Act, 1989 ‘Unlawfully bringing dangerous goods on a railway’ is a punishable offence. Extensive checks/Special Drives are conducted on trains and station premises to take action against offenders carrying inflammable substances, explosives etc. as per law. Intensive special drives/operations are also conducted in trains during festival seasons, rush periods to prevent carriage of fire crackers and offenders are taken up under the legal provisions. Also, massive awareness campaigns are conducted by distributing leaflets, pasting of posters, making announcements through Public Address System, loud hailers, Nukkad Nataks, Media i.e. print media/electronic media and social media etc. to make passengers aware about the consequences of carrying inflammable/explosive articles in trains and railway premises.**

**\*\*\*\*\***